

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.459 of 2001

New Delhi, this 28th day of February 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Kum. Radhika Gupta
D/o Late Neeraj Gupta
R/o H.No.436 Sector-16
Faridabad-121002

... Applicant

(By Advocate:Shri P.I. Oommen)

versus

Union of India, through

1. The Secretary
Ministry of Information and Broadcasting
Shastri Bhavan
New Delhi-110001

2. The Director General
Prasar Bharati
Mandi House
New Delhi

3. Chief Engineer(North Zone)
Prasar Bharati
Broadcasting Corporation of India
Akashwani and Doordarshan
Jamnagar House
Shahjahan Road
New Delhi

... Respondents

ORDER(Oral)

By Shri M. P. Singh, M(A)

This applicant has filed this OA under Section 19 of the A.T. Act, 1985 seeking direction to the respondents to consider her case for appointment on compassionate ground.

2. The brief facts of the case are that the father of the applicant, while working as Director Engineering in the office of the Chief Engineer (North Zone), Prasar Bharati, New Delhi,



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died prematurely at the age of 48 years on 15.6.2000 leaving behind two children i.e. the applicant and her younger sister in distress. According to the applicant, she and her younger sister are the only children born of late Neeraj Gupta and Smt. Shushma Gupta. The applicant's father had married Smt. Sushma Gupta in 1979 as per the Hindu rites and ceremonies. In 1987 when the applicant and her sister were minor children, their father deserted their mother Smt. Sushma Gupta and a divorce petition was filed in the Tis Hazari District Court which was decided. A maintenance petition was filed by the mother under Section 125 CrPC in the court of the Metropolitan Magistrate, New Delhi and the Court granted an interim maintenance allowance at the rate of Rs.1050 per month which was being paid by the father of the applicant. The allowance was stopped when her father died. The applicant submitted a representation dated 24.8.2000 for compassionate appointment. According to the applicant, no decision has yet been taken by the respondents on the representation submitted by the applicant for her compassionate appointment.

3. Keeping in view the facts and circumstances of the case, I direct the respondents to consider and decide the representation of the applicant dated 24.8.2000 ^{and} respondents are by passing a detailed, reasoned

[Signature]

(M)

and speaking order within a period of two months from the date of receipt of a copy of this order.

4. The OA is disposed of with the above direction at the admission stage. No order as to costs.

(M.P. Singh)

Member(A)

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